## RE. DEMAND FOR CALLING THE PRIME MINISTER IN THE HOUSE — Contd.

MR. DEPUTY CHAIRMAN: Yes, further discussion on the 'Demonetisation of Currency'. ...(Interruptions)...

श्री नरेश अग्रवालः माननीय उपसभापित महोदय, मैं अपने प्वाइंट ऑफ ऑर्डर के माध्यम से यह जानना चाहता हूं कि अगर नियमावली में नियम कहीं शिथिल हैं या साइलेंट हैं, तो क्या सदन की राय, उन नियमों से ऊपर होगी कि नहीं?

महोदय, सुबह भी हमने इसी बात को उठाया था कि इस चेयर को कितने अधिकार हैं, यह कहीं नहीं दिया गया है, लेकिन यह लिखा हुआ है कि सारे अधिकार ...(व्यवधान)... संपूर्ण अधिकार चेयर को हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Let me listen to that. ...(Interruptions)... Let me listen to that. ...(Interruptions)... It is a point of order. ...(Interruptions)... Let me listen to that. ...(Interruptions)... No, no, you have no business. ...(Interruptions)... Let me listen to that. ...(Interruptions)... I don't agree with that. ...(Interruptions)... I have to listen to that. ...(Interruptions)... No, no, i...(Interruptions)... No, no, i...(Interruptions)... After this, I will allow you to raise a point of order. ...(Interruptions)... But you make them sit. ...(Interruptions)... Ask them to go back to their seats. ..(Interruptions)...

श्री नरेश अग्रवालः ये लोग \* हैं। ...(व्यवधान)... ये लोग \* हैं। ...(व्यवधान)... ये लोग \* भेजे गए हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, please. ... (Interruptions)... No. ... (Interruptions)... Please sit down. ... (Interruptions)... No placard. Put it down. ... (Interruptions)... Put it down. ... (Interruptions)... No; please listen. ... (Interruptions)... Hon. Minister, Mr. Naqvi, ..... (Interruptions)... No, please. ... (Interruptions)... Mr. Naqvi, hon. Minister, I have ... (Interruptions)... Please sit down. ... (Interruptions)... Listen please. ... (Interruptions)... You sit down there. ... (Interruptions)... I have not allowed you. ... (Interruptions)... Then, you come here. ... (Interruptions)... See, I have allowed Mr. Naresh Agrawal. Mr. Naqvi, you ask your Members to sit down. ... (Interruptions)... Go back and sit down. ... (Interruptions)... No, you cannot do this. ... (Interruptions)...

श्री आनन्द शर्माः ये इन लोगों को कहां से लेकर आए हैं ...(व्यवधान)... इन्हें सदन के बाहर करो। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Treasury Benches cannot do this. I cannot tolerate that. ... (Interruptions)... Treasury Benches cannot do this. I cannot tolerate ... (Interruptions)...

<sup>\*</sup>Expunged as ordered by the Chair.

[Mr. Deputy Chairman]

Why should you create problem for me? ...(Interruptions)... I have allowed Mr. Naresh Agrawal. You sit down there. ...(Interruptions)... It is with my permission that he is speaking. ...(Interruptions)... Yes, Mr. Agrawal, what is your point of order? Tell me. ...(Interruptions)...

श्री नरेश अग्रवालः उपसभापति जी धन्यवाद। महोदय, नक्रवी जी रोज \* ले आते हैं। ...(व्यवधान)...

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): उपसभापित महोदय, माननीय सदस्य श्री नरेश अग्रवाल जी गलत बोल रहे हैं। ...(व्यवधान)... It is very objectionable. ...(Interruptions)... It is very objectionable. He said that the hon. Members are \* ...(Interruptions)... We have a very strong objection. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me understand. ...(Interruptions)... One of you speak. ...(Interruptions)...

**श्री मुख्तार अब्बास नक़वी**: ये गलत बोल रहे हैं। ...(व्यवधान)... ये \* नहीं हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions)... Hon. Lady Member, listen. ...(Interruptions)... No, please. ...(Interruptions)... First of all, I have not understood as to what your objection is. One of you say. If all of you say, I can't understand. ...(Interruptions)... Yes, Mr. Minister, what is your objection? ...(Interruptions)... Let me listen. ...(Interruptions)... Others keep quiet. Let me listen to him. ...(Interruptions)... This is indiscipline. ...(Interruptions)... Go back to your places. ...(Interruptions)... Yes, what is your objection? ...(Interruptions)... No, please. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वीः सर, ऑनरेबल मैम्बर श्री नरेश अग्रवाल जी ने कहा है कि ये जो ऑनरेबल मैम्बर्स हैं, ये \* मैम्बर हैं, \* लोग हैं। ...(व्यवधान)... This is very objectionable. He said that these Members are coming \* here यानी ये \* मैम्बर हैं, \* लोग हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. I have understood. ...(*Interruptions*)... I have got the point. ...(*Interruptions*)...

SHRI MUKHTAR ABBAS NAQVI: Sir, this is very objectionable. ...(*Interruptions*)... I want the hon. Member to apologize. ...(*Interruptions*)... I want an apology from him....(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I have got the point. ... (Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

SHRI MUKHTAR ABBAS NAQVI: It is a very serious issue. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Naresh Agrawal, please remember, every Member in this House is an hon. Member. ... (Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, I don't think he has said that. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. Let me correct. ... (Interruptions)...

श्री नरेश अग्रवालः माननीय उपसभापति महोदय, मैंने किसी भी एमपी को \* मैम्बर नहीं कहा है। ...(व्यवधान)... आप प्रोसीडिंग्स दिखवा दीजिए। ...(व्यवधान)... मैंने किसी एमपी को \* नहीं कहा है। ...(व्यवधान)... ये सारे सम्मानित सदस्य हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: If you people don't allow me to run the House, who will allow me? ...(Interruptions)... Then, you do it. ...(Interruptions)... Okay; then you do it. ... (Interruptions)... I will deal with it. ... (Interruptions)... I know how to deal with it. ... (Interruptions)... No; you keep quiet. ... (Interruptions)... Now, you keep quiet. ...(Interruptions)... Keep quiet. ...(Interruptions)... Go back to your seats. Keep quiet. ...(Interruptions)... Shri Naresh Agrawal, every Member in this House is an honourable Member. You cannot address any Member in a demeaning or derogatory manner. The word \* or \* is expunged. Now, what is your point? ...(Interruptions)... Sit down. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, I am on a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. He is already on a point of order. Let me complete that first. ... (Interruptions)...

श्री नरेश अग्रवालः माननीय उपसभापति जी, आप proceedings दिखवा लीजिए, मैंने proceedings में कहीं नहीं कहा था। ...(व्यवधान)... मैं यह नहीं जान पाया कि ये लोग ही क्यों चिल्लाए? ...(व्यवधान)...

श्री उपसभापतिः अगर नहीं बोला ...(व्यवधान)...

श्री नरेश अग्रवालः बारह से \* को ला रहे हैं। ...(व्यवधान)... पार्लियामेंट के बाहर, \* तमाम लोगों को लेकर आए हैं। ...(व्यवधान)... हमने उनके लिए कहा है। ...(व्यवधान)...

श्री उपसभापतिः अगर ऐसा है, तो मैं देखुंगा। ...(व्यवधान)... अगर बोला है तो expunged है। If you have not said that, there is no problem. ... (Interruptions)... नहीं, तो आपके लिए क्या तकलीफ़ है? ...(व्यवधान)... मैं देखूंगा। ...(व्यवधान)... If you have not said that, there is no problem. ... (Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

श्री नरेश अग्रवालः उपसभापति जी, हम सबको २,००० रुपये तो वैसे ही प्रतिदिन मिलते हैं।

MR. DEPUTY CHAIRMAN: If you have not said it, there is no problem. ...(Interruptions)...

श्री नरेश अग्रवालः हमने इसमें गलत क्या कहा है? हमको सदन में आने का रोज भत्ता मिलता है, ये 2,000 रुपये देते हैं। ...(व्यवधान)... हम तो कह रहे हैं कि इसको बढ़ाओ, ये बढ़ाते नहीं हैं। ...(व्यवधान)... मैं तो इनके पक्ष में बोल रहा हूं। ...(व्यवधान)... ये इसको बढ़ाते नहीं हैं। ...(व्यवधान)... मैं तो इनके पक्ष में बोल रहा हूं। ...(व्यवधान)... मैं तो कह रहा हूं कि वेतन बढ़ाइए, भत्ता बढ़ाइए। ...(व्यवधान)... हम तो आपसे रोज़ कहते हैं कि वेतन-भत्ता बढ़ाइए। ...(व्यवधान)... आप खुद ही नहीं बढ़ाते हैं। ...(व्यवधान)... मेरा यह कहना है ...(व्यवधान)... श्रीमन्, मेरा यह कहना है, मैं कह रहा था कि नियमावली में जब हम पढ़ते हैं, तो उसमें यह दिया हुआ है कि चेयर को सारे अधिकार हैं, संपूर्ण अधिकार हैं। ...(व्यवधान)...

श्री चुनीभाई कानजीभाई गोहेल (गुजरात)ः आप चेयर को अधिकार चलाने कहाँ देते हैं? ...(व्यवधान)... आप रोज खड़े हो जाते हैं। ...(व्यवधान)... आप अधिकार चलाने कहाँ देते हैं? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: That is over. ...(Interruptions)... That part is over. Expunge हो गया, छोड़ो। ...(व्यवधान)... expunge हो गया, आप बैठिए। ...(व्यवधान)... जो कुछ बोला है, वह expunge हो गया। ...(व्यवधान)... आप लोग बैठिए। ...(व्यवधान)...

श्री नरेश अग्रवालः आज घोषणा कर दीजिए कि संसद भत्ता 5,000 रुपये हो गया है, ये सभी खुश हो जाएंगे, चुपचाप बैठ जाएंगे। ...(व्यवधान)...

श्री उपसभापतिः क्या है? ...(व्यवधान)...

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Sir, this is more objectionable. ...(Interruptions)... This is more objectionable. ...(Interruptions)... Sir, as you said, every Member in this House. ...(Interruptions)...

एक माननीय सदस्यः आप मत लीजिए, हमें दे दीजिए। ...(व्यवधान)...

SHRI MADHUSUDAN MISTRY: Sir, why is the Minister speaking? ...(Interruptions)... Who allowed him to speak? ...(Interruptions)...

SHRI PRAKASH JAVADEKAR: I am a Member of this House. ...(Interruptions)... I am a Member of this House. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY: Who asked you to speak? ...(Interruptions)...

SHRI PRAKASH JAVADEKAR: The Chair has permitted me.

SHRI MUKHTAR ABBAS NAQVI: The Chair has allowed him.

MR. DEPUTY CHAIRMAN: Yes; I allowed the Minister to speak.

श्री प्रकाश जावडेकरः उपसभापति जी, अपनी बात को जैसे-तैसे भी साबित करने के लिए अगर कोई यह कहे कि आप भत्ता 5,000 करो, तो ये सब चुप हो जाएंगे, उसके लिए मैं बताना चाहूंगा कि हम यहाँ भत्ते के लिए नहीं आते हैं। हम सभी मेम्बर्स यहाँ पर भत्ता लेने के लिए नहीं आते हैं। ...(व्यवधान)... यहाँ पर हर एक मेम्बर, जो आया है, वह समाज में काम करके आया है। ...(व्यवधान)... वह समाज में बीस-बीस, पच्चीस-पच्चीस सालों तक काम करके आया है। ...(व्यवधान)... वह इस भत्ते के लिए नहीं आया है। ...(व्यवधान)... यह derogatory remark है, इसको expunge करना चाहिए, आप इसको expunge करवा दीजिए। ...(व्यवधान)...

श्री उपसभापतिः सिर्फ भत्ते के लिए कोई नहीं आता है, सभी काम करने के लिए आते हैं। ...(व्यवधान)... That is over now. What is your point, Mr. Naresh Agrawal? Tell me. Otherwise, I will stop you.

श्री नरेश अग्रवालः उपसभापति जी, मैं तो आपसे खुद ही कह रहा हूं कि हम लोग वेतन-भत्ते के लिए नहीं आए हैं। ...(व्यवधान)...

श्री श्वेत मलिक (पंजाब): उपसभापति जी, ये सदन को अपमानित कर रहे हैं। ...(व्यवधान)...

श्री नरेश अग्रवालः हम लोग एनजीओ के रूप में आए हैं और जनता की सेवा करना चाहते हैं। ...(व्यवधान)...

श्री उपसभापतिः आप बोलिए, आपको क्या कहना था? ...(व्यवधान)...

श्री नरेश अग्रवालः उपसभापति जी, मैं यह कह रहा था ...(व्यवधान)...

श्री उपसभापतिः क्या कहना है?

Re. Demand for Calling

श्री नरेश अग्रवालः उपसभापति जी, मैं यह कह रहा था कि आप नियमावली के नियम में देख लीजिए। ...(व्यवधान)... सारे अधिकार इस चेयर को हैं। ...(व्यवधान)... आप इसका रूल ९ उठा लीजिए। ...(व्यवधान)... नियम ९ मे यह भी दिया है कि जब सभापति या उपसभापति चेयर पर होंगे ...(व्यवधान)...

श्री उपसभापतिः रूल ९ में क्या हैं? ...(व्यवधान)...

श्री श्वेत मलिकः यहाँ सभी देशभक्त बैठे हैं। ...(व्यवधान)...

श्री नरेश अग्रवालः ये सब देशभक्त हैं, हम लोग देशद्रोही हैं। ...(व्यवधान)...

श्री उपसभापतिः रूल ९ क्या है, बताइए। ...(व्यवधान)...

श्री नरेश अग्रवालः उपसभापति जी, रूल ९ में दिया हुआ है कि यदि सभापति चेयर पर नहीं होंगे, उपसभापति भी चेयर पर नहीं होंगे, तो चेयर पर जो भी पीठासीन अधिकारी बैठा होगा, उसको भी वही अधिकार होंगे, जो सभापति को हैं, डिप्टी चेयरमैन को हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... Why do you object to this? ...(Interruptions)... Why do you do this? ...(Interruptions)...

श्री नरेश अग्रवालः श्रीमन्, मैं तो बड़ा साफ कह रहा हूँ कि ये देशप्रेमी हैं और हम लोग देशद्रोही हैं। ...(व्यवधान)... आप सब लोग बैठ जाइए। सर, मैं यह कह रहा था कि जब नियम ...(व्यवधान)... अब इस पर भी आपत्ति है! ...(व्यवधान)...

श्री राज बब्बर (उत्तराखंड)ः ये भत्ता माफ ही करवा दें। ...(व्यवधान)... आप भत्ता नहीं ले रहे हैं? ...(व्यवधान)...

श्री उपसभापतिः अब इसे छोड़िए। ...(व्यवधान)... मैंने उसे एक्सपंज कर दिया है। ...(व्यवधान)... I have expunged it. ...(Interruptions)...

श्री नरेश अग्रवालः अब इन्हें इस पर भी आपत्ति है कि देशप्रेमी हैं। ...(व्यवधान)... हम क्या करें? ...(व्यवधान)...

**श्री उपसभापतिः** बोलिए, बोलिए।

**श्री नरेश अग्रवालः** सर, मैंने इस कारण रूल 9 की बात की ...(व्यवधान)...

**श्री उपसभापतिः** आप बोलिए।

श्री नरेश अग्रवालः कि जब सारे अधिकार..

श्री उपसभापतिः ठीक है। इसलिए क्या? So what? ...(Interruptions)...

श्री नरेश अग्रवालः आप स्वीकार कर रहे हैं कि सारे अधिकार चेयर को हैं?

श्री उपसभापतिः हाँ।

श्री नरेश अग्रवालः तो फिर हम लोग माँग कर रहे हैं कि प्रधान मंत्री जी को बुलाइए, तो चेयर क्यों नहीं आदेश देती? ...(व्यवधान)... सारे अधिकार चेयर को हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, listen to me. ... (Interruptions)...

**श्री नरेश अग्रवालः** चेयर फिर कयों घबराती है? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No. ... (Interruptions)...

श्री नरेश अग्रवालः आप सदन की राय ले लीजिए। ...(व्यवधान)... उस राय के आधार पर ...(व्यवधान)... यह मेरा प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

श्री उपसभापतिः नरेश जी। Okay. ...(Interruptions)... Your point of order ...(Interruptions)... सुनिए। ...(व्यवधान)... Let me ...(Interruptions)... What are you doing? ...(Interruptions)... I will take action against you. ...(Interruptions)... I am telling you. This is a point of order which I have to deal with. ...(Interruptions)... This is the House

with some dignity. ... (Interruptions)... Naresh Agrawalji, I heard your point of order. ...(Interruptions)...

श्री प्रमोद तिवारी (उत्तर प्रदेश)ः सर ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will tell you. ... (Interruptions)... Nareshji, you were raising it yesterday, and today also. As you said, while presiding over the Council, the Deputy Chairman or any Vice-Chairman has the same power as the hon. Chairman according to Rule 9. It is correct; it is given here, But powers are subject to rules.

श्री नरेश अग्रवालः यहा कहाँ लिखा है, 'subject to rules'? ...(व्यवधान)... नियमावली में कहाँ लिखा है? ...(व्यवधान)... यह silent है। ...(व्यवधान)... यह silent है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. ... (Interruptions)... I agree to it. But let me say. If that is so and if that part is silent, it is a grey area. That is your point. Then the convention is that if a particular subject is discussed, the House has every right to demand that the concerned Minister should be here. As far as the Chair is concerned, this discussion on demonetization is a subject matter coming under the Finance Ministry. If you ask that the Finance Minister should be here, I am ready to ask him. The Chair has no business to ask ...(Interruptions)... That is what I am saying. ...(Interruptions)... Why do you intervene? ...(Interruptions)... I am doing my job. ...(Interruptions)... If you tell me to ask for any other Minister or even the Prime Minister, I cannot do that. There is no convention for that; there is no rule for that. ... (Interruptions)... So, we start the discussion. ... (Interruptions)... I would like to say one thing more. ... (Interruptions)... This morning also in the din, I asked Shri Yechury how he presumed that the Prime Minister would not come. My request to the House is to start the discussion; Prime Minister may come. ... (Interruptions)... How do you say that Prime Minister will not come? ... (Interruptions)... How do you say that Prime Minister will not come? ... (Interruptions)...

SHRI SITARAM YECHURY: Sir, since you have taken my name, please permit me for one minute. ... (Interruptions)...

SHRI ANAND SHARMA: Sir, ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I will call you. ... (Interruptions)... Mr. Yechury is saying something. ... (Interruptions)...

SHRI SITARAM YECHURY: I told you in the morning in the din itself, Sir, that in this instance the announcement was made by the Prime Minister, not by the Finance Minister. That is number one. ... (Interruptions)... And, therefore, you have right, as the Chair, to ask the Prime Minister to come. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: That is your argument. ... (Interruptions)...

SHRI SITARAM YECHURY: Yes; that is my interpretation. ...(Interruptions)... Secondly, the debate has already begun. ...(Interruptions)... In that whole day of debate, Prime Minister was not here. ...(Interruptions)... We are saying, let the Prime Minister come. ...(Interruptions)... Then, resume the debate. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Resume the debate. ... (Interruptions)...

SHRI SITARAM YECHURY: We are all ready; let the Prime Minister come. ...(Interruptions)...

## श्री मुख्तार अब्बास नक्रवीः सर ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: First you ask your Members to go to their places. Then you speak. You are a Minister. ...(Interruptions)... Why do you have to do like that? ...(Interruptions)...

श्री मुख्तार अब्बास नक्रवीः सर, जो डिस्कशन अधूरा है, उस डिस्कशन को शुरू कराइए और इसमें जो भी माननीय सदस्य कहना चाहते हैं, वे अपनी बात कहें। लेकिन वह शालीनता के साथ, जो संसदीय मर्यादाएं हैं, उनके साथ होना चाहिए। ...(व्यवधान)... हमें लगता है कि तू-तू, मैं-मैं से काम नहीं चलेगा। हमें जो भी बात कहनी है, उन बातों को हम तर्कों के साथ, तथ्यों के साथ कहें। अगर वे कहेंगे, तो सदन सुचारू रूप से चलेगा। सदन चर्चा के लिए है, डिबेट के लिए है, डिस्कशन के लिए है। अगर हम डिबेट-डिस्कशन से भाग रहे हैं, तो देश में उसका मैसेज यह जा रहा है कि हम इस पर डिबेट नहीं चाहते, डिस्कशन नहीं चाहते और कहीं न कहीं यह मैसेज जा रहा है कि यह मुद्दा नोटबंदी का नहीं है, बल्कि काले धन की नाकेबंदी की मुखालिफत हो रही है, यह ठीक नहीं है। ...(व्यवधान)... सर, दूसरी चीज़ यह है कि इनका स्टेटमेंट है ...(व्यवधान)... Sir, Mr. M.J. Akbar has a small statement to make. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is another subject. I will come to the statement later. ... (*Interruptions*)... Yes, Mr. Anand Sharma, what is your point of order?

SHRI PRAMOD TIWARI: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: You have no point of order. Your Deputy Leader is speaking. Sit down. He has a point; you have no point. Yours is point of disorder! This is point of order. Yes, tell me what is your point of order.

SHRI ANAND SHARMA: Sir, this morning also, I had raised a point of order. This was about the Constitution and the law of the country, and the Government must listen carefully, rather than interrupting. We have started a discussion in this House and a debate. It has to be eventually taken to a logical conclusion.

Sir, as per the Constitution, the Monetary Policy is the domain of the Reserve Bank of India. It is the Reserve Bank of India, which gives directions to the banks - public sector or private sector banks. Now, on 8th of November, an announcement was made through an address to the nation by the hon. Prime Minister. After that, the citizens of this country, whether a housewife, a student, a worker, a trader ...(Interruptions)... सुन लीजिए, इसमें नुकसान नहीं है। ...(व्यवधान)... That is for the Chair to decide. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is for me to ask. You cannot do my job. Then, one of you should come here, sit and do it. Don't do it from there. ...(Interruptions)...

SHRI ANAND SHARMA: People have been denied access to their own money. So, the Constitution has been violated. Since the Monetary Policy ... (Interruptions)...

SHRI SHWAIT MALIK: Sir, this is not the discussion. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me understand. ...(Interruptions)...

SHRI ANAND SHARMA: Since this was announced by the hon. Prime Minister, ...(Interruptions)... we are justified in asking ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I do not agree with this. I allowed him a point of order. If you do it, I will take action against you, Mr. Shwait Malik. You have no business to do it. It is the job of the Treasury Benches to ensure that the House runs smoothly. For the first time, I am seeing this kind of a disturbance with Treasury Benches themselves coming and creating a problem, and to the Chair. I am very sorry. Yes, Mr. Anand Sharma, what is your point of order? ... (Interruptions)...

श्री मुख्तार अब्बास नक़वी: सर, चेयर की तरफ से इस तरह ...(व्यवधान)... मैं माफी चाहता हूँ। ...(व्यवधान)... ऑनरेबल मेम्बर्स चाहते हैं कि डिस्कशन हो, ये disturb नहीं करना चाहते हैं। ...(व्यवधान)... ये चाहते हैं कि चर्चा हो। ...(व्यवधान)... इस पर चर्चा नहीं हो रही है, इससे ये सारे दुखी हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Sit down. Whatever may be the discussion, a point of order is always allowed and replied to. I am doing that. I have to decide. Nobody else can decide that ...(Interruptions)...

SHRI MUKHTAR ABBAS NAQVI: Point of order under what rule? ...(Interruptions)...

SHRI ANAND SHARMA: Sir, my point of order is under the Constitution. The Constitution is supreme.

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI ANAND SHARMA: Under the Constitution; as I have said, the Monetary Policy is only the domain of the Reserve Bank of India. There has been a departure from that. On 8th November, the Monetary Policy was announced by the hon. Prime Minister. Since it is a fundamental departure...

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI ANAND SHARMA: The point of order is that since a departure has been made from the established Constitutional norms, and the Parliament being in Session...

MR. DEPUTY CHAIRMAN: You say that the Constitution's Article has been violated. Tell me as to which Article of the Constitution has been violated.

SHRI ANAND SHARMA: Yes, Sir, regarding the Reserve Bank of India and the Monetary Policy.

MR. DEPUTY CHAIRMAN: Yes, the Constitution is with me. Tell me which Article.

SHRI ANAND SHARMA: Please take that out, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Which Article is violated? ... (Interruptions)...

SHRI ANAND SHARMA: Just get me a copy of the Constitution, please. ...(Interruptions)... आप हमें भिजवा दो। ...(व्यवधान)...

श्री उपसभापतिः कांस्टीट्यूशन की कॉपी इन्हें दे दो। ...(व्यवधान)... which Article is violated? ...(Interruptions)...

SHRI ANAND SHARMA: Sir, one is the RBI Act, Section 26 and Section 27 ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is the RBI Act. ... (Interruptions)... You said that the Constitution has been violated. Which Article has been violated? ... (Interruptions)... Please cooperate. ... (Interruptions)... Let me deal with this. ... (Interruptions)... When somebody is saying that an Article of the Constitution is violated, if the Chair does not respond to that, who will respond; tell me. It is my duty; it is my job. If he is saying a wrong thing, I have to say that it is wrong; otherwise, I will have to answer that. ... (Interruptions)... Sit down. ... (Interruptions)... Let him say which Article is violated.

श्री नरेश अग्रवालः कांस्टीट्यूशन ने इस सदन को कानून बनाने की पावर्स दी हैं और रिजर्व बैंक इस सदन के कानून के तहत बना है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You please sit down. ...(Interruptions)... Mr. Anand Sharma. ...(Interruptions)...

SHRI ANAND SHARMA: I am coming to that. ... (Interruptions)...

Re. Demand for Calling

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma, you raise it later. ...(Interruptions)...

SHRI ANAND SHARMA: No, Sir. ... (Interruptions)... I am coming to that, Sir, ...(Interruptions)... Just a minute, Sir. ...(Interruptions)...

SHRI PRAMOD TIWARI: Sir, till then, please permit me. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... Mr. Anand Sharma, there is no time. You can raise it tomorrow. ...(Interruptions)...

SHRI ANAND SHARMA: No, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: There is no time. ... (Interruptions)... Have you found it out? ...(Interruptions)...

SHRI ANAND SHARMA: I am talking about the finances of the States and the Monetary Policy, which is the exclusive domain of the Reserve Bank of India. The Parliament of this country functions under the Constitution.

MR. DEPUTY CHAIRMAN: I agree with you. ... (Interruptions)...

SHRI ANAND SHARMA: Sir, the Parliament, in exercise of its legislative powers has enacted the Reserve Bank of India Act. Sections 26 and 27 of that Act have been violated by the Prime Minister of the country. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. That is a political issue. ... (Interruptions)... That is not a point of order. ... (Interruptions)... Let me tell you that it is not a point of order. It is a political issue, which you are discussing. It is not a point of order. ...(Interruptions)...

SHRI ANAND SHARMA: Let me just conclude. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: It is not a point of order. ... (Interruptions)...

SHRI ANAND SHARMA: Sir, the summons had been issued by the President of India to convene the Parliament. ... (Interruptions)... This announcement was made after the summons had been issued. Could this announcement be made after the summons were issued? This is my point of order. ... (Interruptions)... Whether the Prime Minister

[Shri Anand Sharma]

was right or he should have waited for the Parliament Session to begin to make this announcement in this House. ...(Interruptions)... Please see this, Sir. Summons had been issued. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I got your point. ... (Interruptions)...

SHRI ANAND SHARMA: Once the summons have been issued, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have understood your point. ... (Interruptions)...

SHRI ANAND SHARMA: When the summons were issued, that too, with the permission of the President of India, ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma, I have only to ask you to show me which rule in the Rule Book or which provision of the Constitution has been violated. Then, I can give a ruling. Since you have not said that, I am not giving the ruling. You have not said that. ...(Interruptions)... Now, Mr. Tiruchi Siva.

SHRI PRAMOD TIWARI: Sir, what about my point of order? ... (Interruptions)...

SHRI TIRUCHI SIVA: Sir, I want to be a bit serious. The country is facing... ... (Interruptions)...

SHRI PRAMOD TIWARI: Sir, I should not be denied. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Siva, are you on a point of order?

SHRI TIRUCHI SIVA: Yes, Sir. It is under Rule 258.

MR. DEPUTY CHAIRMAN: Please be specific. ... (Interruptions)...

SHRI TIRUCHI SIVA: Sir, I am always very specific. The country is facing an economic crisis. The agriculturists are not able to sell their products. Everything is getting perished. Sir, the flowers, the fish and the eggs which they have produced for the market are getting...

MR. DEPUTY CHAIRMAN: That is not a point of order.

SHRI TIRUCHI SIVA: I am coming to that, Sir. The cooperative banks are totally shut and nobody is able to withdraw money. After this decision announced by the Prime Minister on 8th November, we started a discussion. We are asking that the Prime Minister should be in the House to listen to the debate and respond. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I asked you to start a discussion and wait. Why don't you start? ...(Interruptions)...

SHRI TIRUCHI SIVA: One minute, Sir. You said that. We do not want to presume that the Prime Minister will not be here. But the discussion went on for the whole day, Sir, Many Members spoke here, but the Prime Minister was not here. So, we had an apprehension that he may not turn up during the whole debate, So, we feel that the Prime Minister, who has made the announcement and is responsible for the financial crisis now, should be in the House, as he has the moral and legal bondage, listen to the debate and respond. That is only thing. ... (Interruptions)... Kindly ensure that, Sir. When you can request the Finance Minister to be here, you can also request the Prime Minister in the interest of the nation and in the dignity of the House, Thank you very much. That's all.

MR. DEPUTY CHAIRMAN: Let me start the discussion now.

SHRI PRAMOD TIWARI: Mr. Deputy Chairman, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, let me start the discussion now. ...(Interruptions)...

SHRI PRAMOD TIWARI: I am, raising a point of order, Sir.

MR. DEPUTY CHAIRMAN: What is this? Okay. You first say which rule is violated.

SHRI PRAMOD TIWARI: Sir, I am first going to say, please read article 74 of the Constitution of India. It says, "There shall be a Council of Ministers with the Prime Minister at the head to aid and advise the President who shall, in the exercise of his functions, act in accordance with such advice."

MR. DEPUTY CHAIRMAN: So what?

श्री प्रमोद तिवारी: सर, आपने आर्टिकल पूछा, तो मैंने आर्टिकल बता दिया। Now, let me explain this, Sir. ... (Interruptions)... Let me explain this.

MR. DEPUTY CHAIRMAN: You tell which article of the Constitution or which rule is violated. Have you got something to say?

श्री प्रमोद तिवारी: सर, आर्टिकल 74 के तहत मैं आपसे एक बात कहना चाहता हूँ कि चूंकि प्राइम मिनिस्टर काउंसिल का हेड होता है ...(व्यवधान)... इसलिए उनकी ऐडवाइस के अनुसार ही प्रेज़िडेंट ऐक्ट करते हैं। ...(व्यवधान)... एग्ज़िक्यूटिव हेड भी प्राइम मिनिस्टर होता है। यहाँ चूंकि प्राइम मिनिस्टर ने नेशन को ऐड्रेस किया है, किसी मिनिस्टर को इस काबिल नहीं समझा। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: There is no violation of any rule. ... (Interruptions)...

SHRI PRAMOD TIWARI: Let me finish, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You say which rule is violated. ...(Interruptions)...
You are saying 'polities'. ...(Interruptions)... I am not here to. ...(Interruptions)...

श्री प्रमोद तिवारी: सर, मेरा यह कहना है कि भारत सरकार के एक मंत्री को अपने भाई की लाश हॉस्पिटल से इसलिए नहीं मिल रही थी -- मैं गौड़ा जी का नाम ले रहा हूँ -- क्योंकि उनके पास 500 एवं 1000 के नोट थे। वे pay करना चाहते थे। ...(व्यवधान)... मान्यवर, भारत सरकार के एक कैबिनेट मंत्री के भाई की लाश हॉस्पिटल में थी और वह नहीं दी गई, क्योंकि उनके पास 500 और 1000 के नोट थे। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Tiwari, I am not here to listen to a political speech. ... (Interruptions)... Now, listen. ... (Interruptions)...

श्री प्रमोद तिवारीः तो एक मिनिस्टर ने यह कहा कि जब भारत सरकार के एक मंत्री को ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I am not bothered ... (Interruptions)...

श्री प्रमोद तिवारी: जब एक मंत्री के साथ ऐसा हो रहा है, तो देश में क्या हो रहा होगा?

MR. DEPUTY CHAIRMAN: Tiwariji, sit down. ...(Interruptions)... I am not bothered about the politics of it. ...(Interruptions)... If there is violation of any article of the Constitution or any rule ...(Interruptions)... No, no; you are making a political speech. I am not interested in that. ...(Interruptions)... Sit down. ...(Interruptions)... आप बेटिए। ...(व्यवधान)... Sit down. ...(Interruptions)...

SHRI PRAMOD TIWARI: This is a very serious situation, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Tiwariji, nobody has said so far that any provision of the rule book or the Constitution is violated. ...(Interruptions)... So, all points of order are ruled out. ...(Interruptions)... Now, if you are not starting the discussion, I will call the Minister for the Statement. This is the further discussion on Demonetisation of Currency. I will call the name of the next speaker. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, call the Prime Minister first. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will call the name of the next speaker. Shri Naresh Agrawal, if you are not speaking, I will call the Minister for the Statement. Are you speaking? Do you want to speak? You are the next speaker.

श्री नरेश अग्रवालः माननीय उपसभापति जी, अभी जब यह बात उठी थी, तो दो दिन पहले नक़वी साहब ने इस सदन में कहा कि demonetisation का जवाब ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions)... Don't do this. ...(Interruptions)... Why do you do this? ...(Interruptions)... Then I am calling the Minister for suo motu statement. ...(Interruptions)... Shri M.J. Akbar, the Minister of State in the Ministry of External Affairs, to make a statement on the Prime Minister's visit to Japan for the Annual Summit meeting on November 11-12, 2016. ...(Interruptions)... You can lay it. ...(Interruptions)...

## STATEMENTS BY MINISTERS — Contd.

## \*Re. Prime Minister's visit to Japan for the Annual Summit Meeting on November 11-12, 2016

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M.J. AKBAR): Sir, with your permission, I lay the statement on the Table of the House. ... (Interruptions)...

Sir, I rise to brief this august House and hon. Members on the visit of hon. Prime Minister to Japan for the Annual Summit meeting.

The Prime Minister, Shri Narendra Modi, visited Japan on November 11-12, 2016 for Annual Summit meeting with Prime Minister of Japan H.E. Mr. Shinzo Abe. The Annual Summit meeting mechanism had commenced in 2006, the same year when India—" Japan relationship was upgraded to Strategic and Global Partnership.

This was Prime Minister Modi's second visit to Japan, the first being in August-September 2014. During that visit, the two sides had upgraded bilateral relationship to Special Strategic and Global Partnership. Since then, the two sides have moved purposefully to infuse greater content and substance to bilateral partnership. During the visit of Prime Minister, visible progress was achieved across the three pillars of bilateral engagement namely, strategic, economic and people-to-people. Ten agreements covering diverse fields of engagement were signed during the visit.

Prime Minister's programme included an audience with the Emperor; interaction with business leaders; bilateral discussions with Prime Minister Abe in delegation as well as restricted format; signing and witnessing of bilateral agreements; Joint Press Statement with P.M. Abe; official Banquet; visit to Kobe to see Kawasaki High Speed Rail facility; official lunch by P.M. Abe In Kobe; and address to Indian community in Kobe.

<sup>\*</sup>Laid on the Table.